### COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## Appeal No. 351 of 2018 & IA No. 1703 of 2018

# Dated: 30<sup>th</sup> November, 2018

## Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. Ravindra Kumar Verma, Technical Member

#### In the matter of:

Chennamangathihalli Solar F	Power	Project LL.P. & Anr. Versus	Appellant(s)
Hubli Electricity Supply Com	pany	Limited & Anr.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Prabhuling Navadegi Mr. Shubhranshu Padhi Mr. Ashish Yadav	, Sr. Adv.
Counsel for the Respondent(s)	:	Mr. Balaji Srinivasan Mr. Siddhant Kohli Mr. Mayank Kshirsagar fo	or R-1

# <u>ORDER</u>

Heard Mr. Prabhuling Navadegi, learned senior counsel for the Appellant.

We have gone through the Impugned Order and also letter of the Government of Karnataka dated 23.06.2017. Stay is granted so far as the execution of the operation of the Impugned Order dated 04.09.2018 until further orders.

List the matter on 03.01.2019.

(Ravindra Kumar Verma) Technical Member (Justice Manjula Chellur) Chairperson

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